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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP No. 5/441/NCLT/AHM/2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017**

Name of the Company: **Accra Pac (India) Pvt. Ltd.**

Section of the Companies Act: **Section 441 r/w 129 of the Companies Act,  
2013**

<b>S.NO.</b>	<b>NAME (CAPITAL LETTERS)</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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1.

2.

**ORDER**

None present for Petitioner. None present for Registrar of Companies.

Matter is coming up for hearing the learned Counsel for petitioner on the aspect whether the permission of special Court is necessary or not to compound the offence under section 129 of Companies Act by this Tribunal.

In spite of granting three adjournments, none present for the petitioner. In fact on 08.03.2017 this Tribunal directed the petitioner to remain present either in person or through professional but petitioner did not choose to present on 27.04.2017 again on 30.05.2017 and again this day that is 23.08.2017.

Hence, petition is dismissed for non prosecution of the petition. ROC is directed to proceed according to law.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 23rd day of August, 2017.